

(b) if so, the details thereof and the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI DHOTRE SANJAY SHAMRAO): (a) To strengthen the Bharat Sanchar Nigam Limited (BSNL) and Mahanagar Telephone Nigam Limited (MTNL), the Government approved the revival plan for BSNL and MTNL on 23.10.2019.

(b) The revival plan, *interalia* includes reduction in employee costs through a Voluntary Retirement Scheme (VRS) for the employees of age 50 years and above, administrative allotment of spectrum for 4G services, debt restructuring by raising of sovereign guarantee bonds, monetisation of assets and in-principle approval for merger of BSNL and MTNL.

The following steps have been taken to implement the revival plan:—

- (i) VRS has been implemented in BSNL and MTNL and total 92,956 employees (78,569 BSNL employees and 14,387 MTNL employees) opted for VRS.
- (ii) Funds for allotment of spectrum through capital infusion provisioned in current FY 2020-21.
- (iii) Sovereign Guarantee for bonds to be raised by BSNL (₹8500 crores) and MTNL (₹6500 crores) has been issued.

#### **Impact of Supreme Court judgement on mobile communication**

492. SHRI K.J. ALPHONS: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the impact of the Supreme Court judgment on AGR dues by telecommunication companies;
- (b) the total amount which will have to be paid by various companies; and
- (c) whether in the light of the experience in AGR sharing formula, Government proposes to formulate a new formula for future auctions?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI DHOTRE SANJAY SHAMRAO): (a) and (b) Hon'ble Supreme Court *vide* its judgment dated 01.09.2020 has upheld the definition of Gross Revenue/Adjusted Gross

Revenue (AGR) as defined in the license agreement signed between Department of Telecommunications and Telecom Service Provider. In its judgment dated 01.09.2020, the Hon'ble Supreme Court has *inter alia* stated that the TSPs (Telecom Service Providers) have to repay the AGR related dues in 10 years. The total dues to be paid by the TSPs are given in the Statement (*See* below).

(c) At present, no such proposal is under consideration.

**Statement**

*Total dues to be paid by the TSPs*

(₹ in crore)

Sl. No.	Name of the Company	Total Demand of DoT incorporating C&AG and Special Audit as on October, 2019 (LF+SUC)	Self-Assess-ment by Licensee pursuant to the Hon'ble SC Judgment	Payment Received till 06.03.2020	Balance Due
1	2	3	4	5	6
<b>Operational TSPs party to the litigation</b>					
1.	Bharti Airtel Group				
2.	Telenor India Private Limited	43980.00	13004.00	18,004.00	25976.00
	Bharti Group	43980.00	13004.00	18004.00	
3.	Idea Cellular Ltd.				
4.	Vodafone Group Of Companies	58254.00	21533 (LF14453+SUC7080)	3,500.00	54,754.00
	Vodafone Idea	58254.00	21533.00	3500.00	54754.00
5.	Tata Group of Companies	16798.00	2197 (LF 1720 +SUC 477)	4,197.00	12,601.00

1	2	3	4	5	6
6.	Quadrant Televentures Limited	189.91	25.28	0.69	189.22
7.	Reliance Jio Infocomm Ltd.	70.53	194.79 (LF 148.03+ SUC 46.76)	195.18	-
SUB-TOTAL (1-7)		119292.44	36954.07	25,896.87	93520.22
<b>TSPs under Insolvency</b>					
8.	Aircel Group of Companies	12389.00		-	12389.00
9.	Reliance Communication/ Reliance Telecom Limited	25199.27		3.96	25194.58
10.	Sistema Shyam Teleservices Ltd.		222.1 (LF 166.1+ SUC 56)	0.73	
11.	Videocon Telecommunications Ltd.	1376.00		-	1376.00
SUB-TOTAL (8-11)		38964.27	-	4.69	38959.58
<b>TSPs which were not party to the litigation</b>					
12.	Loop Telecom Pvt. Ltd.				
13.	Etisalat DB Telecom Private Limited	604.00		-	604.00
14.	S Tel Pvt. Ltd.				
15.	Bharat Sanchar Nigam Limited	5835.85	-	-	5835.85
16.	Mahanagar Telephone Nigam Limited	4352.09		-	4352.09
SUB-TOTAL (12-16)		10791.94	222.1	0.00	10791.94
TOTAL		169048.65	37176.17	25901.56	143271.74

**Note:**

1. Total Demands are inclusive of Principal, Interest, Penalty and Interest on Penalty.
2. Total Demands have been calculated generally up to FY 2016-17. On these outstanding amounts, Interest/Penalty/Interest on Penalty is calculated up to October, 2019.
3. All dues are subject to further revisions due to departmental assessments, CAG audits, Special Audits, Court Cases etc.